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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2010

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Jer Rutton Kavasmaneck  
V/s.  
M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CHIRAG S DAVE	ADV. FOR RESPONDENT NOS. 1 To 3	<u>S Dave</u>
2.	Sadhana Datar.	Adv. for Respondent no 7&8	<u>S Datar</u>
3.	Mitesh Naik	Adv. for Petitioner i/b Dhru & Co.	<u>M Naik</u>

**ORDER**

**TCP 87/397-398/NCLT/MB/MAH/2010**

At request of the parties, list this matter on 6.2.2018.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)